

DITEM NO.47

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.11442-11443/2015
(Arising out of impugned final judgment and orders dated 10/04/2014
in WRITC No.56149/2013 and dated 21/07/2014 in WRITC No.56149/2013
passed by the High Court of Judicature at Allahabad)
MATSYA JEEVI SAHKARI SAMITI LTD AND ANR Petitioner(s)

VERSUS

STATE OF U P AND ORS

Respondent(s)

(With interim relief and office report)

Date : 21/04/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Ms. Sakshi Kakkar,Adv.

Mr. Prateek Rusia,Adv.

Mr. Avi Pandey,Adv.

Mr. Neeraj Shekhar,Adv.

For Respondent(s) Mr. Manoj K. Mishra,Adv.

Mr. Sandeep Kumar Dwivedi,Adv.

Mr. Umesh Dubey,Adv.

Mr. S.K.Pathak,Adv.

Mr. Aviral Saxena,Adv.

Mr. Vinay Garg,Adv.

Ms. Pragati Neekhara,Adv.

Mr. Suryanarayana Singh,Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel
for respondent No.1-State seeking adjournment, four
weeks' time is granted for filing counter affidavit.

(Anita Malhotra)

(Chander Bala)

Court Master

Court Master